COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA No. 501 of 2017 in Appeal No. 197 of 2017 & IA No. 1037 of 2017 & IA No. 578 of 2017 in Appeal No. 233 of 2017

Dated: 7th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jodhpur Vidyut Vitran Nigam Limited Appellant(s)

Vs.

Tirupati Fibers & Industries Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Purti Marwaha

Mr. C.S. Chauhan for R-1

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R-2

Mr. R.K. Mehta

Ms. Himanshi Andley for R-3

Mr. Naresh Kumar Agarwal, SLDC, RVPN

Jaipur

IA No. 578 of 2017 in Appeal No. 233 of 2017

In the matter of:

Jodhpur Vidyut Vitran Nigam Limited Appellant(s)

Vs.

Ultratech Cement Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. P.N. Bhandari for R-1

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma R-2

Mr. R.K. Mehta Ms. Himanshi Andley for R-3

Mr. Naresh Kumar Agarwal, SLDC, RVPN Jaipur

<u>ORDER</u>

In the IA No. 1037, 2017 (Application for delay in filing reply), learned counsel for Respondent No.1 has filed the reply on behalf of Tirupati Fibres & Industries Ltd. In the reply submissions made by the counsel for Respondent No.1, sufficient cause shown for the delay in filing the reply.

The submissions, made by the learned counsel, Mr. C.S. Chauhan, appearing for the Respondent No.1 in the *IA No. 1037 of 2017 (Delay in filing reply)*, as stated above, place on record.

In the light of the statement made by the counsel for Respondent No.1 and the reason stated in the Application, the delay in filing the reply is condoned. The IA No. 1037/17 is allowed. Accordingly, the application stands disposed of.

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, requested for three week's time to file rejoinder in the matter.

The submissions made by learned counsel appearing for the Appellant, at supra, placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within three week's i.e on or before 28.12.2017, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on **29.01.2018**, as requested by the learned counsel for the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/pr